

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2820 of 2020**

Akhtar Ansari ..... **Petitioner**

**Versus**

1. Nurjahan Khatoon  
2. The State of Jharkhand ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Petitioner : Mr. Kaushik Sarkhel, Advocate  
For the State : Mrs. Lily Sahay, A.P.P.

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**02/Dated: 09<sup>th</sup> September, 2020**

1. Learned counsel for the petitioner and learned A.P.P., are present.
2. Learned counsel for the petitioner submits that he has filed the undertaking to remove the defect, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. In view of the submission of learned counsel for the petitioner, defect pointed out by the office is, hereby, ignored for the time being.
4. Office to list the application under the appropriate heading after two weeks.

**(AMITAV K. GUPTA, J.)**

Chandan/-